

Central Administrative Tribunal, Principal Bench

Original Application No.1418 of 2001

New Delhi, this the day of 4th June, 2001

Hon'ble Mr.Kulidip Singh, Member(J)

Shri Anand Singh, s/o Shri Hari Singh,
R/o Village Hasan Ganj,
P.O. Munda Pandey
Distt. Moradabad
Uttar Pradesh. -Applicant.
(By advocate:Ms. Meenakshi proxy counsel of
Mrs. Rani Chhabra)

Versus

1. Union of India, through the Secretary,
Department of Telecom, Govt. of India,
Sanchar Bhawan, New Delhi-11001.
2. The Telecom District Engineer,
Nanital-2630001. -Respondents

O R D E R (Oral)

By Kulidip Singh, Member(J)

This O.A. has been filed by the applicant under Section 19 of the Administrative Act, 1985 whereby applicant is aggrieved by the fact that his representation dated 10.6.97 for reengagement as casual labourer as directed by the Tribunal's order dated 19.11.96 in O.A. No.815/1994 has not been considered nor same has been disposed of.

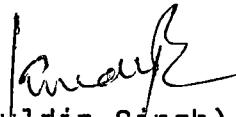
2. O.A.815/1994 was disposed of with an observation that the applicant may make a representation to Respondent No.2 who will pass a speaking order within four months of the receipt of the said representation.

3. In the present O.A.1418/2001, the applicant has sought for a direction to the respondents to dispose of his representation dated 10.6.97. The applicant has filed present O.A. on 28.5.2001. There is no explanation as to why the applicant had been waiting for disposal of his representation dated 10.6.97 till

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28.5.2001. As per the direction of Tribunal in O.A.815/1994 the applicant should have moved the Tribunal immediately after expiry of the period of four months granted by the Tribunal. The present O.A. is clearly barred by time and the same is rejected accordingly. No costs.


(Kuldip Singh)
Member (J)

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